

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
IB-80/PB/2021
IA/1364/2022

IN THE MATTER OF:
Union Bank of India

...PETITIONER

Vs

Mr. Virender Chhabra

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 12.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Mr. Alok Kumar, Mr. Jiutesh
Singh Sandhu, Advs.

For the Respondent/PG

:Adv Rajiv Singh

ORDER

IA/1364/2022

Ld. Counsel for the Petitioner is present and submitted that the Resolution Plan in respect of the Principal Borrower is pending for approval of the Adjudicating Authority and next date of hearing is on 22.04.2024 and therefore, made a request for adjourning the matter. In view of the request made by Ld. Counsel for the Petitioner, list the matter on **20.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)